

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA/021/00964/2018  
Date of Order : 26-09-2019

Between :

Prem Singh Meena S/o Ghanshyam Meena,  
Aged about 37 years, Occ : Health Inspector Gr.I,  
Gr. 'C', South Central Railway,  
Nanded Railway Station,  
Nanded District, Maharashtra.

....Applicant

AND

1. Union of India,  
Represented by the General Manager,  
South Central Railway, Rail Nilayam,  
Secunderabad.
2. The Chief Medical Director,  
South Central Railway, Rail Nilayam,  
Secunderabad.
3. The Chief Medical Superintendent,  
South Central Railway, Nanded Division,  
Nanded.
4. The Senior Divisional Personnel Officer,  
South Central Railway, Nanded Division,  
Nanded. ....Respondents

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Counsel for the Applicant: Mr. M. C. Jacob

Counsel for the Respondents : Mr. S. M. Patnaik, SC for Rlys

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CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN: ADMINISTRATIVE MEMBER

ORAL ORDER  
(per Hon'ble Mrs.Naini Jayaseelan, Administrative Member)

Heard Mr. M. C. Jacob, learned counsel for the applicant and Mr. S. M. Patnaik, learned Standing Counsel for Respondent Railways.

2. During the course of hearing, it is brought to the notice of the Tribunal that vide order No.SCR/P-NED/235(a)/MD8/His, dated 04.06.2019, passed by the Divisional Personnel Officer for Divisional Personnel Officer/Co-ord/NED, the applicant has been transferred to Parbhani Station and posted as CHI and he has accordingly joined in the said post. This fact is confirmed by both the counsels.

3. In view of the fact that both the counsel confirm that the prayer of the applicant has been redressed, the O.A. is disposed of as having become infructuous.

4. In the circumstances of the case, there shall be no order as to costs.

(NAINI JAYASEELAN)  
ADMINISTRATIVE MEMBER

Dated : 26<sup>th</sup> September, 2019.  
Dictated in Open Court.

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